

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**STARRED QUESTION NO.41**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**MODERNISATION OF ARMED FORCES**

\*41. SHRI P.K. BIJU:  
SHRI NISHIKANT DUBEY:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government has drawn a roadmap to modernise and upgrade the capabilities of armed forces, keeping in view the developments in the neighbourhood;
- (b) if so, the details thereof along with the budgetary allocations made for the purpose;
- (c) whether the Government has commissioned any independent study in this regard;  
and
- (d) if so, the details and the outcome thereof?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 41 FOR ANSWER ON 26.2.2016**

**(a) to (d):** Modernization of the Armed Forces is a continuous process based on threat perception, operational challenges and technological changes to keep the Armed Forces in a state of readiness to meet the entire spectrum of security challenges. Government attaches the highest priority to ensuring that the Armed Forces are sufficiently equipped to meet any operational requirement. This is achieved through induction of new equipment and technological upgradation of capabilities. The equipment requirements of the Armed Forces are planned and progressed through a detailed process which includes 15 year Long Term Integrated Perspective Plan (LTIPP), a five year Service-wise Capability Acquisition Plan, a two year roll-on Annual Acquisition Plan and deliberations by the Defence Acquisition Council chaired by the Raksha Mantri.

During 2014-15 and 2015-16, the DAC accorded approval to 66 capital procurement cases at an estimated cost of Rs.1.98 lakh crore, including approval for nomination of Goa Shipyard Ltd for supply of 12 Mine Counter Measure Vessels at an estimated cost of Rs.32,640 crore.

During 2014-15, 47 capital procurement contracts were signed with value of Rs.64,859.52 crore. During 2015-16, 44 such contracts have been signed with a value of Rs.39,955.36 crore and further contracts with value of more than Rs.4,000 crore are also being signed.

The allocation for capital acquisition for the Armed Forces in Budget Estimate (BE) 2015-16 is Rs.77,406.69 crore.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

**STARRED QUESTION NO.44**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEPLOYMENT AT SIACHEN**

\*44. SHRIMATI V. SATHYA BAMA:  
SHRI B. SENGUTTUVAN:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) whether the defence personnel deployed at Siachen are being given any special allowance and if so, the details thereof;
- (b) the number of the defence personnel died due to avalanche in Siachen during each of the last three years and the current year;
- (c) the details of the compensation paid to the families of these martyrs including special compensation, if any; and
- (d) the details of provisioning made for high altitude clothing and other gadgets / equipments for safety and security of soldiers posted at Siachen along with funds made available during each of the last three years?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 44 FOR ANSWER ON 26.2.2016**

(a) Defence Service personnel deployed at Siachen are granted Siachen Allowance at the rates given below:

(i)	Officers	-	Rs.21,000/-p.m.
(ii)	Junior Commissioned Officers (JCO)/ Other Ranks (OR)	-	Rs.14,001/-p.m.

In addition to above, Service personnel posted at Siachen also gets Highly Active Field Area Allowances at the following rates:

<b>OFFICERS</b>	Lieutenant Colonel & above and equivalent	12600
	Major and equivalent	11640
	Captain and equivalent	10650
	Lieutenant and equivalent	10170
<b>Person Below Officers Ranks (PBOR)</b>	JCO & equivalent	8730
	Havildar & equivalent	5820
	Naik / Sepoy & equivalent	4860

(b) Details of defence personnel who have died due to avalanche in Siachen during the last three years and the current year are as under:-

Year	Died due to avalanche in Siachen Glacier	
	Officers	JCOs / ORs
2013	-	-
2014	-	-
2015	01	03
2016	-	14

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(c) Details of compensation etc. paid / payable to the Widows / Next of Kins (NoKs) of soldiers [Battle Casualties (Fatal)] are as Annexed.

(d) The Allotment and Expenditure for provisioning of high altitude clothing and stores in last three years are as under:

(Amount in Crore)

Financial Year	Budget Allotment	Expenditure
2012-13	90.37	88.72
2013-14	126.02	123.19
2014-15	143.28	94.07
2015-16	207.75 (RE)	101.19 (as on 20.2.2016)

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**ANNEXURE-I REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PART (c) OF LOK SABHA STARRED QUESTION NO. 44 FOR ANSWER ON 26.2.2016**

**FINANCIAL COMPENSATION PERTAINING TO FAMILIES OF MARTYRS WHO DIED DUE TO AVALANCHE IN SIACHEN (2015 & 2016):**

The details of payment to the Next of Kin (NoK) of the Martyrs are as under:-

**(A) Year 2015:**

**(1) Officer:- Captain Ashwani Kumar:**

- (a) Rs.60 lakhs from Army Group Insurance (AGI) Fund.
- (b) Rs.1 lakh from Armed Forces Medical Services (AFMS) Officers' Benevolent Fund.
- (c) Rs.50,000/- unit contribution by all personnel from 403 Field Hospital.
- (d) Rs.15,000/- from Central Army Wives Welfare Association (AWWA) Fund.
- (e) Rs.10,000/- from OP BABA Fund.
- (f) Defence Services Officers Provident (DSOP) Fund and leave encashment are under process.
- (g) Family Pension and Death cum Retirement Gratuity (DCRG) documents awaited from NoK.
- (h) Ex-gratia Grant – Case is under process.

**(2) Junior Commissioned Officers (JCOs) / Other Ranks (ORs):-**

S. No.	Army No., Rank & Name	Regt/Corps	Financial Assistance (Rs.) paid to the NoK.
(1)	2491127Y LNK Amarjit Singh	28 PUNJAB	Final Settlement of Accounts (FSA)-126127 Armed Forces Personnel Provident Fund(AFPP FUND)-662483 Army Central Welfare Fund(ACWF) - 30000 AWWA-15000 AGI(Insurance)-2500000 AGI(Maturity)-190930 DCRG-370212 Liberalised Family Pension(LFP)-14590 Ex-Gratia-1500000

.....2/-

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(2)	2493817W LNK Prakash Chand	28 PUNJAB	FSA-373677 AFPP FUND-608069 ACWF-30000 AWWA-15000 AGI(I)-2500000 AGI(M)-190180 DCRG-370212 LFP-14590 Ex-Gratia-1500000
(3)	2499001H LNK Dharminder Singh	28 PUNJAB	FSA-22092 AFPP FUND-405539 ACWF-30000 AWWA-15000 AGI(I)-2500000 AGI(M)-179430 DCRG-348744 LFP-13750 Ex-Gratia-1500000

(B) Year 2016:-Payment of Compensation / Benefits to the 14 (fourteen) martyrs in 2016 is under process and would be made expeditiously.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

**STARRED QUESTION NO.54**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**SECURITY OF MILITARY BASES**

\*54. SHRI KAMAL NATH:  
SHRI B. VINOD KUMAR:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the military bases and establishments across the country need immediate highest security measures in the wake of Pathankot Airbase attack, if so, the reaction of the Government thereon;
- (b) whether the Government has constituted a Committee to review security measures at defence establishments in the country;
- (c) if so, the details thereof along with the time by which it is likely to submit its report; and
- (d) the other steps taken by the Government to strengthen the security of military establishments across the country?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 54 FOR ANSWER ON 26.2.2016**

Security arrangements in military establishments are dynamic in nature and are periodically reviewed. The observations and recommendations of these reviews are progressively implemented to maintain a robust and strong response mechanism to emerging threats.

The Government has constituted a committee under the Chairmanship of a former Vice Chief of Army Staff to inter alia suggest measures to strengthen security of various military establishments across the country. The Committee is expected to submit its report by 31<sup>st</sup> March, 2016.

As directed by Government, the three Services have carried out security audit of all their military establishments, and steps have been initiated to address any weaknesses.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

STARRED QUESTION NO.56

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

CRASHES OF MILITARY AIRCRAFTS

\*56. SHRI DEVUSINH CHAUHAN:  
SHRI HARI MANJHI:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) the total number of defence aircraft crashes including trainee aircrafts and helicopters reported during the last three years and the current year and the total number of defence personnel along with the civilians killed in such accidents and the loss of property incurred therefrom;
- (b) whether any inquiry has been conducted to ascertain the reasons behind these crashes;
- (c) if so, the details along with the findings thereof; and
- (d) the steps taken / proposed to be taken by the Government to check such accidents in future?

A N S W E R

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 56 FOR ANSWER ON 26.2.2016**

(a) The year-wise details of crashes of defence aircraft including trainer aircraft and helicopters during the last three years (2012-13, 2013-14 & 2014-15) and current year 2015-16 (up to 22.2.2016) is as under:

Year	IAF	NAVY	ARMY
2012-13	05	02	01
2013-14	07	Nil	02
2014-15	10	02	03
2015-16 (upto 22.2.2016)	06	Nil	01

No civilian was killed in these crashes. Year-wise details of defence personnel killed in these accidents and loss to civilian property assessed so far is as under:

Year	IAF		NAVY		ARMY	
	No. of Defence personnel killed	Loss to civilian property (Rs.)	No. of Defence personnel killed	Loss to civilian property (Rs.)	No. of Defence personnel killed	Loss to civilian property (Rs.)
2012-13	09	1,15,000	05	Nil	01	Nil
2013-14	06	2,09,300	Nil	Nil	Nil	Nil
2014-15	08	1,19,500	02	Nil	05	Nil
2015-16 (upto 22.2.2016)	Nil	Nil	Nil	Nil	Nil	Nil

**(b) to (d):** Every aircraft accident / incident is thoroughly investigated by a Court / Board of Inquiry to ascertain the cause of accident and the recommendations of the completed Court / Board of Inquiry are implemented. Defence Forces have taken various preventive measures like invigoration of Aviation Safety Organization, streamlining of accident / incident reporting procedure, analytical studies and quality audits of the aircraft fleets to identify vulnerable areas to avoid aircraft accidents. Accident prevention programmes have been given an added thrust to identify risk prone / hazardous areas specific to the aircraft fleets and operational environment to ensure safe practices / procedures.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
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**UNSTARRED QUESTION NO.465**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**CYBER SECURITY**

465. SHRI HARISH CHANDRA *ALIAS* HARISH DWIVEDI:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether some online spying agents of neighbouring countries are constantly trying to hack the Indian computer network and the intelligence agencies of the said countries have tried to steal secret defence information through the use of Computer Storage Media (CSM);
- (b) if so, whether the Government has information of any such activity taking place within the country; and
- (c) if so, the details thereof and the preventive measures taken by the Government in this regard?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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- (a) It is common practice for hackers / spies of Intelligence agencies to hack computer systems to gain intelligence about target countries. There have been cyber attacks on some isolated internet connections of Defence Personnel. However, all computers employed for official work by the Defence forces are comprehensively isolated from the internet to obviate any breach.**
- (b) There has been no known or reported case of Intelligence agencies trying to steal our defence secrets through the use of Computer Storage Media.**
- (c) The preventive measures being taken by Armed Forces include:**
  - (i) Maintaining physically segregated exclusive networks by the Armed Forces.**
  - (ii) Establishment of Cyber Emergency Response Teams (CERTs) to take care of any threats.**
  - (iii) Institution of safeguards in form of audits, physical checks and policy guidelines.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
**LOK SABHA**

**UNSTARRED QUESTION NO.468**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEFENCE EXHIBITION**

468. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government proposes to organise a Defence Exhibition-2016 in Gujarat; and
- (b) if so, the details thereof including the name of rural or urban areas selected for this purpose?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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**(a) & (b): There is no proposal to organise Defence Exhibition 2016 in Gujarat.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.470

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

CORRUPTION IN DEFENCE DEALS

470. SHRI P. KUMAR:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government is aware of the reports of Transparency International regarding Global Defence Anti Corruption Index, which states that corruption in defence deals very high;
- (b) if so, the details thereof;
- (c) whether the Government is aware of instances of corruption in defence procurement in India; and
- (d) the corrective steps taken by the Government to make the procurement transparent and corruption free?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): The Government is aware of the said Report. The Government remains committed to transparency, probity and accountability in defence procurements. The capital procurement of defence weapons / equipment is carried out as per the provisions contained in Defence Procurement Procedures (DPP), which, inter alia, contains provisions of signing of Pre-Contract Integrity Pact (PCIP) and submission of Integrity Pact Bank Guarantee (IPBG) by the vendor with an aim to ensure highest degree of probity, public accountability, transparency, free competition and impartiality.**

**Allegations of corruption / commission / scams are dealt with as per provisions of DPP and, wherever necessary, the cases are referred to the appropriate agency for further investigation. Further, in case of delinquent vendors, action such as debarment of the vendor, termination of contract, imposition of penal damages and forfeiture of Bank Guarantee is taken.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.473**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**MILITANT ATTACKS**

473. SHRI V. ELUMALAI:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether it is a fact that many Army Jawans were killed recently by militants in the country and if so, the details thereof during the current year;
- (b) the compensation and other relief provided by the Government to the families of the said martyrs; and
- (c) the corrective steps taken by the Government to prevent such attacks in the country?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) Army Battle Casualty (Fatal) suffered in terrorists action from 1<sup>st</sup> January to 21<sup>st</sup> February, 2016 are as follows:-**

<b>Officers</b>	<b>-</b>	<b>03</b>
<b>JCOs/OR</b>	<b>-</b>	<b>03</b>

**(b) Compensation / relief admissible to the family / next of kins of martyred soldiers are annexed.**

**(c) The Counter Terrorism grid has been revitalised and Counter Terrorist operations have been conducted to neutralize the terrorists.**

**Further Army carries out periodic review of the security arrangements, threat perception and analysis of past incidents. Based on these reviews, suitable drills and procedures are adopted to counter such threats.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 473 FOR ANSWER ON 26.2.2016**

**MONETARY COMPENSATION TO SOLDIERS' FAMILIES:**

**I. Ex Gratia Lump Sum Compensation from Central Government:**

- (i) Death occurring due to accidents in the course of duties - Rs.10.00 lakh
- (ii) Death in the course of duties attributable to acts of violence by terrorists, etc. - Rs.10.00 lakh
- (iii) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc. - Rs.15.00 lakh
- (iv) Death occurring during enemy action in International war or war like engagements specifically notified - Rs.20.00 lakh
- (v) Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions - Rs.15.00 lakh.

**II. Details of other Monetary Benefits entitled to Next of Kin (NoK) of Battle Casualty:**

- (i) **Liberalised Family Pension** as applicable to Battle Casualty that is equal to emoluments last drawn by the deceased individual.
- (ii) **Death-cum-Retirement Gratuity** that is based on length of service rendered and emoluments last drawn by the deceased individual.
- (iii) Army Group Insurance Fund:-
  - a. Officers : Rs. 60.00 lakh
  - b. JCO/ORs : Rs. 30.00 lakh
- (iv) Army Group Insurance Maturity that is based on the contribution made by the deceased Army personnel.
- (v) Army Wives Welfare Association Fund:-
  - a. Officers: Rs.10,000/-
  - b. JCOs/ORs : Rs.15,000/-
- (vi) Army Officers Benevolent Fund:-
  - Officers: Rs.50,000/-
- (vii) Army Central Welfare Fund: Rs.30,000/-

**III. Other Benefits:**

- (i) Education Concession Card
- (ii) Air Travel Concession Card
- (iii) Telephone Concession

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.477**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**PROCUREMENT OF VESSELS AND AIRCRAFT**

477. SHRI K.N. RAMACHANDRAN:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government has procured multi-purpose naval vessels and aircraft;
- (b) if so, the details thereof; and
- (c) if not, the steps taken by the Government in this regard?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (c): The modernization of the Indian Navy is an ongoing process, keeping in view the capabilities to be achieved, threat perceptions, prevailing external security environment and emerging technologies. The ongoing modernisation aims to create capabilities for accomplishing a range of missions, across the entire spectrum of threats and challenges. Under the ongoing modernisation programme, various ships and submarines are at present under construction at Indian Shipyards. Further, modern aircraft like P8 I, Hawk AJT and MiG 29K aircraft have also been inducted in the Indian Navy in the recent years.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
**LOK SABHA**

**UNSTARRED QUESTION NO.481**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEFENCE PRODUCTION**

481. SHRI RAHUL KASWAN:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government has made an assessment of the available land for defence production in different parts of the country and if so, the details thereof;
- (b) whether the Government has made a plan to utilise non-agricultural land and barren land for defence manufacturing and if so, the details thereof; and
- (c) whether the Government is planning to incentivise its strategic defence manufacturing partners to start production in these constituencies and if so, the details thereof?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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**(a) No, Madam.**

**(b) & (c): Does not arise.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.485**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016  
**RESETTLEMENT OF DEFENCE PERSONNEL**

485. SHRI ASHOK MAHADEORAO NETE:  
SHRI RAVNEET SINGH:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) the approximate number of persons who retire every year from the Armed Forces;
- (b) whether the Government is imparting any training to the personnel of the Armed Forces before their retirement;
- (c) whether Indian Institute of Management has also come forward to help them in finding employment;
- (d) if so, the details thereof including the schemes formulated and fund allocated / utilised for encouraging entrepreneurship among ex-servicemen in the country;
- (e) the number of ex-servicemen selected for various jobs in the Central Government departments during the last three years in the country; and
- (f) the steps being taken by the Government to provide them more job opportunities?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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- (a) **Approximately, 55,000 personnel retire annually from the armed forces.**
- (b) **Yes, Madam.**
- (c) **Yes, Madam.**

(d) Indian Institutes of Management Ahmedabad, Lucknow and Indore are conducting 24 weeks Management Courses regularly for Armed Forces personnel. There is no proposal from them for encouraging entrepreneurship among Ex-servicemen.

(e) Details of Ex-Servicemen (ESM) selected for various jobs in the Central Government Departments during the last three years in the country is at Annexure.

(f) To facilitate ESM to get suitable employment, the following steps are taken by the Government:-

- (i) Dissemination of information on Directorate General Resettlement (DGR) website regarding Open Competitive Examination for various posts, dates and syllabus etc.
- (ii) DGR signed a Memorandum of Understanding with Confederation of Indian Industry to arrange job fairs by Corporate Sectors to provide additional employment opportunities to ESM.
- (iii) A job portal has been hosted by DGR wherein ESM can upload their Bio-data and corporate / other sectors can approach them and pick as per their requirement.
- (iv) Organize ESM Job Fairs Pan India to provide an interface between Corporate & ESM.
- (v) Regular interaction with corporate houses to generate entrepreneur / employment opportunities for ESM.

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 485 FOR ANSWER ON 26.2.2016**

**Details of Ex-Servicemen (ESM) selected for Government jobs during last three years:**

<b>S. No.</b>	<b>Year</b>	<b>Central Government Departments</b>	<b>Central Para Military Forces</b>
<b>(i)</b>	<b>2013</b>	<b>3826</b>	<b>129</b>
<b>(ii)</b>	<b>2014</b>	<b>4432</b>	<b>01</b>
<b>(iii)</b>	<b>2015</b>	<b>2151</b>	<b>90</b>

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.486

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

CANTONMENT BOARD ESTABLISHMENT

486. DR. SUBHASH BHAMRE:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether people living in Cantonment Board areas of the country are facing many problems;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up a High Level Committee to solve various problems of civil population residing in such areas and if so, the details thereof;
- (d) whether the Government proposes to transfer such defence area of Cantonment Board of civil population into State owned area which would enjoy all facilities given by Panchayati Raj Institutions (PRIs) or Municipalities; and
- (e) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) & (b): Reports and representations are received from time to time about difficulties faced by residents of Cantonment Board areas. These cover subjects such as closure of roads, delay in mutation of properties, renewal of leases, building bye-laws and provision of civic amenities.**

**(c) There is no such proposal.**

**(d) & (e): Suggestions are received from time to time from various quarters, for transfer of civil areas within cantonments to adjoining municipalities / Panchayats. Cantonment Boards being deemed municipalities already provide a wide variety of municipal services / civic amenities to their residents. However, recently, in principle decision has been taken for excision of civil area from the limits of Yol Cantonment Board in Kangra district of Himachal Pradesh.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.489**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**ENCROACHMENT ON DEFENCE LAND**

489. SHRI VISHNU DAYAL RAM:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) whether encroachment on defence land has taken place in certain States;
- (b) if so, the details thereof, State-wise;
- (c) whether appropriate measures have been taken to remove encroachment from the said land; and
- (d) if so, the details of the area of defence land freed from encroachment during the last three years?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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- (a) **Yes, Madam.**
- (b) **The State wise details are enclosed as Annexure-‘A’.**
- (c) **Detection, prevention and removal of encroachments is an ongoing process. While old encroachments are being removed gradually, due efforts are being made to take up the new cases of encroachment. Following steps have been taken to remove encroachments from Defence land :**
  - (i) **Defence land records management system has been strengthened by computerization of defence land records held by Defence Estates Officers and Cantonment Boards.**
  - (ii) **Court cases are being pursued to evict encroachers.**
  - (iii) **Close liaison is being maintained with revenue and civil police authorities to detect attempt to encroach upon the defence land by encroachers.**

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- (iv) State authorities are approached for removal of encroachers.**
  - (v) Defence land located in isolated locations are fenced and regular patrolling is being carried out to safeguard the land from encroachers and unauthorised construction.**
  - (vi) Verification of Defence land is being carried out regularly through Board of Officers, with the representatives of Defence Estate Officers and Land Revenue Authorities.**
  - (vii) Eviction notices are issued from time to time as per existing policy of Govt. of India.**
- (d) During the last three years, extent of defence land, recorded as encroached has been reduced by approximately 2512.83 acres.**

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**ANNEXURE-'A' REFERRED IN THE REPLY GIVEN IN  
PART (b) OF LOK SABHA UNSTARRED QUESTION NO.  
489 FOR ANSWER ON 26.2.2016**

State	Area under encroachment (In acre)
Andhra Pradesh	66.71
A&N	25.72
Assam	382.08
Arunachal Pradesh	36.30
Bihar	483.11
Chandigarh	0.00
Chattisgarh	165.79
Dadra & Nagar Haveli	0.00
Daman & Diu	0.00
Delhi	113.60
Goa	4.05
Gujarat	300.89
Haryana	751.22
Himachal Pradesh	120.88
J&K	730.93
Jharkhand	136.83
Karnataka	26.43
Kerala	1.82
Lakshadweep	0.00
Maharashtra	1009.85
Madhya Pradesh	1515.82
Manipur	0.00
Meghalaya	15.47
Mizoram	0.00
Nagaland	0.00
Odisha	45.57
Pudducherry	0.00
Punjab	403.49
Rajasthan	356.91
Sikkim	0.00
Telangana	61.37
Tamilnadu	108.99
Tripura	0.00
U.P.	2882.89
Uttrakhand	35.38
West Bengal	343.52
<b>Total</b>	<b>10125.63</b>

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.500**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**FACILITIES AT SIACHEN**

500. SHRIMATI VASANTHI M.:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government is aware that during the winter time our soldiers are affected due to avalanche and also lose their lives;
- (b) if so, the details of steps taken by the Government thereon; and
- (c) if not, the reasons therefor?

**A N S W E R**

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (c): Indian Army is deployed in the area of Siachen Glacier in Jammu & Kashmir in extremely harsh terrain and weather conditions. The troops deployed in this area are suitably equipped and trained to undertake the operational challenges and carry out their mandated tasks. The weather conditions in the area are closely monitored and weather warnings issued are strictly followed in terms of restriction on movements of the troops.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.501**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**NATIONAL WAR MEMORIAL AND NATIONAL WAR MUSEUM**

501. SHRI R. PARTHIPAN:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government has initiated steps to construct National War Memorial and National War Museum in the country;
- (b) if so, the details thereof including the site finalised for the purpose; and
- (c) the details of fund allotted and expenditure so far in this regard?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) & (b): Yes, Madam. The Cabinet in its meeting held on 7<sup>th</sup> October 2015 has approved the proposal for construction of National War Memorial at 'C' Hexagon of India Gate and the National War Museum either at Princess Park Complex in Delhi or any other suitable site in the vicinity. The matter is under active consideration of this Ministry.**

**(c) Provision of Rs.2.00 Crore was made available under Capital Outlay on Defence Services towards National War Memorial under Budget Estimates 2015-16 and no expenditure has been incurred till date.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.505  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

UNUSED DEFENCE LAND

505. SHRI KESHAV PRASAD MAURYA:

Will the Minister of DEFENCE जेकेके एए=ह  
be pleased to state:

- (a) whether the Government proposes to provide the unused defence land for the purpose of education, hospital, training and employment in major cities for the rapid development of the country;
- (b) if so, whether the Government has conducted a study to ascertain the total availability of such land; and
- (c) if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

जेकेके एए=ह

(SHRI MANOHAR PARRIKAR)

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**(a) to (c): All Defence land is used for Military purposes or is earmarked for future use. Besides, Defence land which appear to be vacant / unused are open spaces allowed under land norms for Military establishments for purposes such as training, sports, parades, exercises, manoeuvres etc.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.507**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**PROCUREMENT OF MODULAR JACKETS**

507. SHRI S. RAJENDRAN:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether Defence Acquisition Council had cleared acquisition of light weight modular jackets in October, 2009;
- (b) if so, the details thereof including the number of such modular jackets procured so far; and
- (c) if not, the reasons therefor?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (c): The Defence Acquisition Council (DAC) had accorded Acceptance of Necessity (AoN) in October, 2009 for procurement of Bullet Proof Jackets (BPJs) inclusive of quantity 1,86,138 to be procured in 11<sup>th</sup> Army Plan. The Request for Proposal was retracted on 5.10.2015 as the BPJs fielded by the vendors failed in the trials.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.515  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

WOMEN FIGHTER PILOTS

515. DR. P. VENUGOPAL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government is considering to induct women fighter pilots in the armed forces;
- (b) if so, the details thereof including the total number of women pilots undergoing trial training at present;
- (c) whether the women pilots were eager to join the regular fighter aircrafts fleet; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE  
j{k k ea=h

(SHRI MANOHAR PARRIKAR)  
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**(a) to (d): Government has accorded approval for women to join as Short Service Commission Officers in the fighter stream of the Indian Air Force on experimental basis for a period of five years. Three women trainees have volunteered and have been inducted in the Fighter Stream and are undergoing training.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.524  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

DEFENCE IMPORTS

524. SHRI M. CHANDRAKASI:

Will the Minister of DEFENCE  
be pleased to state:

- (a) the details of major defence procurements from foreign countries during the last three years;
- (b) whether all these procurements have been made in accordance with guidelines laid down in the Defence Procurement Manual and if not, the reasons therefor;
- (c) the progress achieved in the implementation of recommendation of Kelkar Committee Report to promote greater transparency in defence procurements;
- (d) whether the Defence Procurement Manual has been revised to incorporate recommendations made by Kelkar Committee, if so, the details thereof; and
- (e) the steps taken / being taken by the Government to ensure that manual is followed in letter and spirit?

A N S W E R

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) & (b):** During financial years 2012-13 to 2014-15, total 67 orders have been placed on foreign vendors for major defence procurements by following the guidelines laid down in Defence Procurement Procedure (DPP). However, revenue procurement is made following provisions of Defence Procurement Manual (DPM).

**(c) to (e):** Nine recommendations of Kelkar Committee related to procurement have been implemented. DPP has been revised from time to time to introduce increased level of transparency and accountability in the defence acquisition process.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA

UNSTARRED QUESTION NO.530  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

STRATEGIC DEFENCE COOPERATIONS

530. ADV. JOICE GEORGE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government recently signed Defence Trade and Technology Initiative (DTTI) with US; and
- (b) if so, the details thereof including the key areas of strategic cooperation envisaged therein?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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**(a) & (b): The Terms of Reference (TOR) of Indo-U.S. Defence Technology and Trade Initiative (DTTI) were signed on 22<sup>nd</sup> January, 2015. The aim of the DTTI Group is to work towards resolving process issues impeding cooperation and alignment of systems; increasing the flow of technology and investment; developing capabilities and partnership in co-development and co-production; and intensifying cooperation in research and development.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
**LOK SABHA**

**UNSTARRED QUESTION NO.531**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**HAL PROJECTS**

531. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the HAL planned to start its composite Rs.4000 crore helicopter complex in Bengaluru and if so, the details thereof;
- (b) whether the HAL plans to manufacture the lighter, three tonne machines the Light Utility Helicopter (LUH) for reconnaissance and surveillance, and the attack helicopter LCH and also overhaul and repair military helicopters, if so, the details thereof and the present status thereof;
- (c) whether the facility will boost HAL's aviation capability in the helicopter segment by producing three tonne to ten tonne class of helicopters, if so, the details thereof; and
- (d) whether it is also a fact that currently, the Bengaluru Helicopter Division produces the indigenous 5.5 tonne ALH Dhruv for civil and military agencies, the older Cheetah, the Lancer and also the re-engined Cheetah choppers, repair and overhaul of the forces fleet, if so, the details thereof and the present status thereof?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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**(a) HAL has planned to set up a manufacturing facility and take up Maintenance Repair & Overhaul (MRO) activities for Light Utility Helicopter (LUH) and other Rotary Wing Platforms near Tumkur, Karnataka. The foundation stone has been laid on 3<sup>rd</sup> January 2016.**

**(b) Yes, Madam. HAL plans to manufacture LUH in the 3 tonne weight class category from its new helicopter factory near Tumkur, Karnataka.**

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**Production of Light Combat Helicopter (LCH) is proposed to be undertaken at the existing facilities at Helicopter Complex, Bengaluru. Overhaul of Advance Light Helicopter (ALH), Cheetah and Chetak Helicopters is undertaken at HAL's Bengaluru and Barrackpore facilities.**

**(c) Yes, Madam. The production of ALH in 5.5 tonne weight class category, planned manufacture of LUH in the 3 tonne weight class category and future plans of developing 10 tonne class category helicopter by HAL will boost HAL's Aviation capability.**

**(d) Currently, HAL manufactures ALH Dhruv and Cheetal, the re-engined variant of Cheetah Helicopter for Indian Defence Forces in its Bengaluru Division. Repair & Overhaul of ALH, Cheetah Chetak, Lancer Helicopters is undertaken at HAL's Bengaluru & Barrackpore facilities.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.547**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**NEW DEFENCE PROCUREMENT PROCEDURE**

547. SHRI RAM CHARITRA NISHAD:  
SHRI V. ELUMALAI:  
SHRI B. VINOD KUMAR:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI C.N. JAYADEVAN:  
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to implement the long delayed new Defence Procurement Procedure (DPP), if so, the details and the salient features thereof;
- (b) whether the new DPP will have several measures to promote domestic private sector to enter into defence production with a level playing field under the 'Make in India' policy as also liberalized norms for arms agents and also blacklisting of armament companies among other things and if so, the details thereof;
- (c) whether the entire defence acquisitions process would be made simpler and transparent through the new DPP with an element of technology transfer / R&D; and
- (d) if so, the details thereof and the time by which it is likely to be implemented?

A N S W E R

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

**(a) to (d): The Defence Procurement Procedure is under finalization. The new DPP will bring into effect measures to promote indigenization and self-reliance in defence. Highest importance is attached to probity, accountability and transparency in defence acquisition and the same is reflected in all ongoing procurement activities. Necessary measures in this regard will also be incorporated in the DPP.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA

UNSTARRED QUESTION NO.552  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016  
MODERNISATION AND SECURITY OF SHIPYARDS

552. SHRI SUNIL KUMAR MONDAL:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government has any plan to modernise and upgrade the shipyards where various types of warships and sub-marines are produced;
- (b) if so, the details thereof, shipyard-wise;
- (c) whether the Government has reviewed the security aspects of our defence factories and shipyards; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) Yes, Madam.

(b) **A comprehensive assessment of the modernisation needs of the Defence Shipyards have been made based on the requirement of the ongoing and future Projects. The modernisation programme is intended not only to upgrade the existing infrastructure but also to expand their capacities in a significant manner and induct state of the art technology, so as to reduce build periods and increase productivity. Accordingly the DPSU Shipyards i.e. Mazagon Dock Shipbuilders Ltd (MDL), Garden Reach Shipbuilders & Engineers Ltd (GRSE), Goa Shipyard Ltd (GSL) and Hindustan Shipyard Ltd (HSL) have embarked on a comprehensive modernisation programme. Details are placed at Annexure.**

(c) Yes, Madam.

(d) **The Government regularly reviews the security of the defence factories and shipyards. Periodic 'Industrial Security Inspection' of the DPSUs is carried by IB. Progress report on the observations of IB report are submitted every six months by the defence factories and shipyards to IB / MHA. The Department of Defence Production, has also uploaded a 'Security Manual' for the licensed Defence Industry on its website.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 552 FOR ANSWER ON 26.2.2016**

**MDL:**

MDL has undertaken the 'Mazdock Modernisation Program' at a cost of Rs.966.88 Cr. The modernisation included creation of Module Workshop, 300 Ton Goliath Crane, New Wet Basin and Cradle Assembly Shop. MDL, with the completion of the modernisation program is aiming for a paradigm shift in Warship construction i.e. construction from unit assembly to block assembly enabling 'Integrated Modular Construction'. This would substantially reduce the construction/building periods.

Post modernisation, the capacity of outfitting has increased from hitherto 3 warships 5 Warships and from 3 submarines to 6 submarines. The submarine building capacity is being further enhanced by constructing additional submarine related infrastructure.

**GRSE:**

The modernisation Plan which was focused on enabling modular construction has been completed at a financial outlay of Rs.606 Cr. GRSE is now capable of constructing concurrently multiple large modern ships. GRSE modernisation plan included creation of the following facilities:-

- (a) Modern hull shop, upgradation of TRIBON ship design software, augmenting capacity of inclined berth, shipbuilding shop etc.
- (b) Dry Dock of 10,000 Ton capacity, inclined berth of 4500 Ton capacity, Pier Quay and associated works & systems.
- (c) Goliath Crane of 250 Ton capacity.
- (d) Module Hall, Paint Cell & Equipment.

**GSL:**

GSL has undertaken a planned modernisation programme and is in the process of creating infrastructure for indigenous construction of MCMVs (Mine Counter Measure Vessels) for Indian Navy. Infrastructure modernisation plan is being implemented in four phases of which Phase 1&2 has been completed in March 2011. Work for balance phases are in progress. On completion of modernisation plan, GSL will have the capacity to build high technology glass-fibre reinforced plastic (GRP) hull Mine Counter Measure Vessels (MCMVs) indigenously with the help of foreign technology provider. In addition, this will also substantially enhance the rate of production and shipbuilding capacity of the yard.

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**Post modernisation:-**

- (a) **GSL will overcome the constraints in terms of launch weight restriction by installation of 6000 Ton shiplift & transfer system with associated civil structures (i.e. improvement from the existing 1500 Ton to 6000 Ton capacity).**
- (b) **There will be addition of construction berths for Offshore Patrol Vessels (from 1 to 3 for OPV size ships).**
- (c) **Augmentation of Jetty Berthing Space (from 4 wet berths to 10 wet berths).**
- (d) **Augmented material handling & crane capacity (addition of new workshop cranes from 5 Ton to 80 Ton capacity).**
- (e) **New Level Luffing outdoor cranes upto 60 Ton Lifting capacity, two new block transporters of 100 Ton capacity.**
- (f) **Increased repair capability with two berths for repairs of ships upto 6000 Ton and rationalisation of layout and material flow for efficient modular construction methodology.**

**HSL:**

**Currently the Repair and Refurbishment of Machinery & Infrastructure (RRMI) to modernise and upgrade the shipyard is under progress. The RRMI activities are being carried out progressively to meet the requirement for construction of future platforms.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.555**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**CYBER THREAT**

555. DR. SANJAY JAISWAL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the details of instances of cyber-warfare / breach recorded on India's defence systems during the last three years;
- (b) whether the defence establishments in India have an exclusive secured network, separate from civil and public networks in view of cyber threat;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor along with the mechanism put in place to ensure safety of India's defence system from cyber threats?

**A N S W E R**

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) There has been no report or instance of any cyber breach of secured networks of the Armed Forces over the past three years. However, there have been some instances of cyber attacks of internet connected computers of other establishments under Ministry of Defence.**

**(b) to (d): The Armed Forces have air gapped and exclusive secure networks. These are separated from civil and public networks. Management of these exclusive networks including ensuring cyber security, is carried out by the respective Armed Forces.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.557**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**SAINIK SCHOOLS**

557. SHRI GANESH SINGH:  
SHRI RAJESH KUMAR DIWAKER:  
SHRI JOSE K. MANI:  
SHRI KAPIL MORESHWAR PATIL:  
DR. ANBUMANI RAMADOSS:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) whether the Government had taken a decision to set up Sainik school in each State of the country during the year 1961;
- (b) if so, the reasons for the delay in the implementation of this decision and the number of Sainik Schools currently functioning in the States;
- (c) the details of the number of proposals received for setting up of such schools currently pending in the country, State-wise; and
- (d) the steps taken by the Government for early disposal of such proposals?

**A N S W E R**

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) As per the Memorandum of Association of the Sainik Schools Society, 1961 the objects of the society include establishment of Sainik Schools in various parts of India to provide special School education of a high standard with the aim of preparing boys academically and physically for entry into the National Defence Academy and other walks of life.**



**(b) Sainik Schools are established on receipt of a specific request from the State Government. The State Government is also required to provide infrastructure in the form of land, educational and residential buildings, games fields and other equipments. Once a proposal to the effect is received from the State Government, in-principle approval is accorded after assessing the suitability of the proposal. Thereafter, a Memorandum of Agreement is signed between the Ministry of Defence and the State Government before Sainik Schools are established. Presently, there are 25 Sainik Schools in the Country (Annexure-I) covering 21 States.**

**(c) & (d): “In-principle” approval has been accorded/memorandum of Agreement signed for setting up of 11 more Sainik Schools (Annexure-II). Status of the other proposals received from the State/UTs for setting up of Sainik Schools is at Annexure-III.**

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**ANNEXURE-I REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PART (B) OF  
LOK SABHA UNSTARRED QUESTION NO.557 FOR ANSWER ON 26.2.2016.**

**STATE WISE LIST OF SAINIK SCHOOLS IN THE COUNTRY**

<b>S. No.</b>	<b>Name of School</b>	<b>State</b>
1	Sainik School Korukonda	Andhra Pradesh
2	Sainik School Kalikiri	Andhra Pradesh
3	Sainik School Goalpara	Assam
4	Sainik School Nalanda	Bihar
5	Sainik School Gopalganj	Bihar
6	Sainik School Ambikapur	Chhattisgarh
7	Sainik School Balachadi	Gujarat
8	Sainik School Kunjpura	Haryana
9	Sainik School Rewari	Haryana
10	Sainik School Sujapur Tira	Himachal Pradesh
11	Sainik School Nagrota	Jammu & Kashmir
12	Sainik School Tilaiya	Jharkhand
13	Sainik School Bijapur	Karnataka
14	Sainik School Kodagu	Karnataka
15	Sainik School Kazhakootam	Kerala
16	Sainik School Rewa	Madhya Pradesh
17	Sainik School Satara	Maharashtra
18	Sainik School Imphal	Manipur
19	Sainik School Punglwa	Nagaland
20	Sainik School Bhubaneswar	Odisha
21	Sainik School Kapurthala	Punjab
22	Sainik School Chittorgarh	Rajasthan
23	Sainik School Amaravathi Nagar	Tamil Nadu
24	Sainik School Ghorakhal	Uttarakhand
25	Sainik School Purulia	West Bengal

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**ANNEXURE-II REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PARTS (C) & (D) OF LOK SABHA UNSTARRED QUESTION NO. 557 FOR ANSWER ON 26.02.2016.**

**DETAILS OF NEW SAINIK SCHOOLS FOR WHICH IN-PRINCIPLE APPROVAL ACCORDED / MEMORANDUM OF AGREEMENT SIGNED:**

<b>S. No.</b>	<b>State</b>	<b>Districts</b>	<b>Remarks</b>
1.	Arunachal Pradesh	Niglok Village District East Siang	"In-principle" approval accorded
2.	Mizoram	Chhingchhip	Memorandum of Agreement signed
3.	Odisha	Sambalpur	"In-principle" approval accorded
4.	Rajasthan	Alwar	Memorandum of Agreement signed
5.	Rajasthan	Jhunjhunu	Memorandum of Agreement signed
6.	Uttar Pradesh	Jhansi	Memorandum of Agreement signed
7.	Uttar Pradesh	Mainpuri	Memorandum of Agreement signed
8.	Uttar Pradesh	Amethi	Memorandum of Agreement signed
9.	Uttarakhand	Rudraprayag	Memorandum of Agreement signed
10.	West Bengal	Darjeeling	"In-principle" approval accorded
11.	Maharashtra	Chandrapur	"In-principle" approval accorded

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**ANNEXURE-III REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PARTS (C) & (D) OF LOK SABHA UNSTARRED QUESTION NO.557 FOR ANSWER ON 26.2.2016.**

**DETAILS OF PROPOSALS RECEIVED FROM VARIOUS STATE GOVERNMENTS FOR OPENING OF NEW SAINIK SCHOOLS ALONG WITH ACTION TAKEN BY THE GOVERNMENT:**

<b>S. No.</b>	<b>State</b>	<b>Action taken by the Government</b>
1.	Sikkim	Site survey carried out and the site found not suitable. State Govt. to indicate another site.
2.	Punjab	State Govt to indicate site for the School.
3.	Jharkhand	State Govt to indicate site for the School.
4.	M.P.	Site survey completed for Sainik School at Sagar.
5.	Assam	Site Survey completed for Sainik School Golaghat.
6.	Telangana	State Government to intimate time schedule for site survey for Sainik School at Warangal City.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.565**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**SHARING OF SENSITIVE INFORMATION**

565. DR. SUNIL BALIRAM GAIKWAD:  
SHRI ASHOK SHANKARRAO CHAVAN:  
SHRI GAJANAN KIRTIKAR:  
SHRI SUDHEER GUPTA:  
SHRI BIDYUT BARAN MAHATO:  
KUNWAR HARIBANSH SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether some defence personnel were arrested for sharing sensitive details on social media and if so, the details thereof including any action taken against such personnel;
- (b) whether the Government has issued any advisory of digital do's and don'ts to defence personnel and their family members;
- (c) if so, the details thereof; and
- (d) the other steps taken by the Government to check the misuse of sensitive details pertaining to defence services?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

**(a) During last two years, two personnel each from Army & Air Force were arrested for sharing sensitive information on social media. Air Force personnel have also been dismissed from service.**

**(b) to (d): Comprehensive advisories on digital do's and don'ts have been issued to defence personnel and their family members.**

**Armed Forces have exclusive secure networks which are air-gapped and physically segregated from public networks. Awareness drive on threats from social media and internet are being undertaken to sensitize defence personnel. Cyber security drills are also carried out to validate the capabilities of the designated cyber agencies.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA

UNSTARRED QUESTION NO.574  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEFENCE PROJECTS UNDER MAKE IN INDIA PROGRAMME**

574. SHRI RAJESH KUMAR DIWAKER:  
SHRI PRALHAD JOSHI:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) the details of defence production projects drawn up by the Government as part of Make in India programme including indigenous and foreign funded projects;
- (b) the number of foreign firms which have confirmed their offer to set up defence production centres in India and expected investment to be made therein; and
- (c) the details of Indian private investors who have shown interest to participate in this venture in defence sector?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

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(RAO INDERJIT SINGH)

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**(a) to (c): A Statement is attached.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 574 FOR ANSWER ON 26.2.2016**

The objectives of 'Make in India' programme of the Government are pursued by according preference to 'Buy (Indian)', 'Buy and Make (Indian)' & 'Make' categories of capital acquisition over 'Buy & Make (Global)' or 'Buy (Global)' categories and other policy initiatives such as liberalization of FDI policy & Industrial Licensing policy, simplification of export procedures, creating level playing field for Indian private and public sector companies.

In the current Financial Year 2015-16, 33 capital acquisition proposals amounting to Rs.55,800 Crore (approximately ) have been accorded 'Acceptance of Necessity (AoN)' under 'Buy (Indian)' and 'Buy & Make (Indian)' categories of capital acquisition till Jan 16.

So far, 34 FDI proposals/Joint Ventures have been approved in defence sector for manufacture of various defence equipment, both with Indian public and private sector companies. FDI amounting to Rs. 24.84 crore (US\$ 5.02 million) has been received in the Defence Industry Sector from April 2000 to September 2015. Department of Industrial Policy & Promotion (DIPP) has issued 319 Industrial Licenses (ILs) to 190 Companies for manufacture of various defence equipment till December 2015.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.583**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**ARTIFICIAL INTELLIGENCE TECHNOLOGY**

583. SHRI JAGDAMBIKA PAL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government is planning to utilise artificial intelligence and unmanned techniques and include instruments using these in its military arsenal and if so, the details thereof;
- (b) whether the Government is developing such technologies through organisations like DRDO and if so, the details thereof; and
- (c) whether the Government has plans to acquire such technology from other countries and if so, the details thereof?

**A N S W E R**

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (c): Only unmanned technologies are presently being employed in Bomb Disposal and Surveillance. However, some of the DRDO laboratories are working in the area of these technologies.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.584**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**AUDITS OF AEROSPACE PROJECTS**

584. SHRI SHRIRANG APPA BARNE:  
SHRI ADHALRAO PATIL SHIVAJIRAO:  
SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government has conducted internal audit of the major aerospace projects recently;
- (b) if so, the details and the outcome thereof;
- (c) whether it was estimated that the indigenous production cost of Sukhoi MKI-30 fighter planes is likely to be lower in comparison to the cost of imported planes;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

**A N S W E R**

MINISTER OF DEFENCE

जिकक ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (e): A statement is attached.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA UNSTARRED QUESTION NO. 584 FOR ANSWER ON 26.02.2016**

**(a) to (e): A Short term study in respect of Repair and Overhaul Facility (ROH) for SU-30 MKI, a report on Total Technical Life Extension (TTLE) of AN-32, Mirage-2000H and MiG-29 were initiated by Principal Controller of Defence Accounts (Air Force) Dehradun working under Controller General of Defence Accounts. Issues raised in these reports have been shared with the Air Force. Responses when received will be examined and necessary follow-up action will be taken as required.**

**\*\*\*\*\***

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.589

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

INDO-CHINA JOINT EXERCISE

589. SHRI PRAHLAD SINGH PATEL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether India and China have agreed to conduct a joint disaster relief exercise on border of the two countries;
- (b) if so, the details thereof along with the frontier where the exercise is going to be conducted;
- (c) whether there is a regular interaction between two military establishment in order to keep the peace on board areas of the two countries; and
- (d) if so, the details thereof along with the number of friendly meetings / regular interaction took place between the two countries?

A N S W E R

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) & (b): Border Defence Cooperation Agreement 2013 envisages conduct of small tactical exercises along the Line of Actual Control. As per the provisions of the ibid agreement, a joint Platoon level Humanitarian Assistance and Disaster Relief (HADR) Exercises between the border troops of India and China was held on 25.9.2015 in Sikkim and on 9.2.2016 in Jammu & Kashmir.**

**(c) There is an established system for maintaining peace and tranquillity through Border Personnel Meetings or Flag Meetings guided by provisions of Border Peace and Tranquillity Agreement (1993), Confidence Building Measures in Military Field (1996), Protocol on Modalities for the Implementation of Confidence Building Measures in Military Field (2005) and Border Defence Cooperation Agreement (2013).**

**(d) Over 30 Border Personnel Meetings (BPMs) and over 40 Flag Meetings were held in 2015.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.592  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

YOGA FOR DEFENCE PERSONNEL

592. PROF. SAUGATA ROY:

Will the Minister of DEFENCE जिकक ea=h  
be pleased to state:

- (a) whether the Government proposes to start Yoga for defence personnel to reduce stress and strain in all the three services;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE

जिकक ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) & (b): Yoga is already being practiced in Armed Forces under the aegis of respective Service directorates. 157 Ground Training Instructors (GTI), trained at Morarji Desai National Institute for Yoga (MDNIY), Delhi, have been posted in various Air Force Stations for conducting Yoga classes for service personnel. Indian Navy has developed in-house expertise at Command / Unit level by identifying Officers and sailors having aptitude for teaching Yoga and get them trained at local Yoga Training Institutes. Certified Yoga courses are conducted at Indian Naval Physical Training (INPT) School for Physical Training Instructors and Ex-Sports Quota Entry Sailors. Yoga has also been included in physical training twice a week onboard ships / establishments and in physical training curriculum at Indian Naval Academy (INA) for Naval Cadets and INS Chilka for naval recruits.**

**(c) Does not arise.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.593**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEFENCE DEALS**

593. SHRI KAPIL MORESHWAR PATIL:  
SHRI A.T. NANA PATIL:  
SHRI ALOK SANJAR:  
SHRI ASADUDDIN OWAIISI:  
DR. MANOJ RAJORIA:  
SHRI ANTO ANTONY:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the details of defence deals made by the Government and the financial implications thereof during the last three years, deal-wise and country-wise;
- (b) whether the Government has signed a deal with France for procurement of Rafale fighter jets;
- (c) if so, the details and the status thereof; and
- (d) the details of defence cooperation agreements made regarding training and joint military exercises with foreign countries including France during the said period?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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(a) During the last three years 162 contracts with total value of Rs.133093.29 Crore have been signed with Indian and foreign vendors for procurement of defence equipment, including Ships, Missiles, Rockets, Simulators, Tanks, Guns, Aircrafts, Helicopters and Radars. The details are as follows:

Year	No. of Contracts	Value (Rs. in crore)
2012-13	73	44306.56
2013-14	42	23927.21
2014-15	47	64859.52
<b>Total:</b>	<b>162</b>	<b>133093.29</b>

.....2/-

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The 162 contracts include 95 contracts signed with Indian vendors and 67 with vendors from foreign countries, including Russia (18), USA (17), Israel (13), France (6) and others (13).

**(b) & (c):** A Memorandum of understanding has been signed with the Government of France on 25<sup>th</sup> January 2016 for the purchase of 36 Rafale Aircraft. Price negotiation is underway.

**(d)** During the last three years and current year, Defence Cooperation agreements have been signed with Peru, Saudi Arabia, Japan, Sudan, USA, Kazakhstan, Turkmenistan, Kyrgyzstan, Singapore and Brunei.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.598**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DISCIPLINARY CASES AGAINST JAWANS**

598. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the details of the cases connected with the disciplinary matters of jawans pending for more than a year under various legal proceedings in the Armed Forces, service-wise;
- (b) the steps taken by the Government to expedite the same; and
- (c) the details of grievance redressal mechanism now available for jawans with regard to complaints of injustice committed by their senior officers?

**A N S W E R**

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) to (c): The information is being collected and will be laid on the Table of the House.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA

UNSTARRED QUESTION NO.601

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

BEL PROJECTS

601. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Bharat Electronics Limited is planning to establish a defence systems integration complex in Andhra Pradesh and Telangana, if so, the details thereof; and
- (b) whether as a part of 'Make in India' programme some defence projects in collaboration with Small and Medium Enterprises are also being taken up and if so, the details thereof, project-wise?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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- (a) **Bharat Electronics Limited (BEL) intends to set up a state-of-the-art Missile Systems Integration Complex in Andhra Pradesh (AP). Foundation stone for the 900 acres complex at Palasamudram in Anantapur district was laid on 30<sup>th</sup> September, 2015.**

**This new Missile Systems Integration Complex will further strengthen the Defence capabilities in the country and enable manufacturing, integration and testing of ongoing and upcoming projects in the area of Surface-to-Air Missile systems.**

- (b) **BEL has taken various initiatives to enhance procurement from MSMEs (Micro Small and Medium Enterprises) toward achieving the goals of 'Make in India' policy. BEL has also identified MSMEs (Technology partners) and will be working with them in collaborative R&D mode based on their capabilities and BEL's requirements in future. BEL's unit at Machilipatnam, Krishna District, Andhra Pradesh has been sourcing items required for the manufacture of Electro-optic products from MSMEs of AP state. Further, some of the components, sub-systems, mechanical parts required for setting up of the Missile Integration Complex at Palasamudram, Anantapur will be sourced from private vendors / SMEs of Andhra Pradesh.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.610**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**CONSTRUCTION ADJACENT TO DEFENCE ESTABLISHMENTS**

610. SHRI P.P. CHAUDHARY:  
SHRI DILIPKUMAR MANSUKHLAL GANDHI:  
SHRI CHANDRA PRAKASH JOSHI:  
SHRI ASADUDDIN OWAISI:  
SHRI S. RAJENDRAN:  
SHRI NARANBHAI KACHHADIYA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Defence Act, 1903 prohibits construction within the vicinity of 100 to 900 meters of any defence establishment;
- (b) if so, the details thereof including any assessment made and action taken by the Government in this regard;
- (c) whether the Government proposes to make it mandatory to take No Objection Certificate (NOC) from the concerned defence authorities for construction of buildings in the vicinity of a defence establishment; and
- (d) if so, the details thereof including the competent authority for the purpose along with the number of applications received and NOCs issued during each of the last three years, State-wise?

A N S W E R

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) & (b): Section 3 of the Works of Defence Act, 1903 provides for imposing restrictions upon the use and enjoyment of land in the vicinity of any work of defence. As per Section 7 of the Act, extent of such restrictions may be upto 2000 yards from the crest of the outer parapet of the work.**

**(c) Ministry of Defence has issued guidelines dated 18.05.2011, 18.03.2015 and 17.11.2015 for requirement of NOC for building constructions to regulate constructions around Defence Establishment in view of the safety and security of the Defence establishment.**

**(d) Copies of guidelines dated 18.05.2011, 18.03.2015 and 17.11.2015 are enclosed. No record is maintained centrally.**

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**GUIDELINES REFERRED IN THE REPLY GIVEN IN PART (d) OF LOK SABHA  
UNSTARRED QUESTION NO. 610 FOR ANSWER ON 26.02.2016**

No. 11026/2/2011/D(Lands)  
Government of India  
Ministry of Defence

New Delhi, the 18<sup>th</sup> May, 2011

To

Chief of Army Staff  
Chief of Air Staff  
Chief of Naval Staff  
New Delhi.

Subject: Guidelines for issue of ~~No~~ Objection Certificate (NOC)q for building constructions.

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Of late, issue of NOC for construction on lands adjacent to Defence Establishments has generated avoidable controversies particularly in two recent cases viz., Sukna and Adarsh. Various issues involved in these two cases were reviewed and the matter has been considered in detail in the Govt. in consultation with the Services. It is felt that Works of Defence Act, 1903 which imposes restrictions upon use and enjoyment of land in vicinity of Defence Establishments needs to be comprehensively amended so as to take care of security concerns of defence forces. While the process of amendment has been put in motion and may take some time, it was felt necessary to issue instructions in the interim to regulate grant of NOC. The objective of these instructions is to strike a balance between the security concerns of the forces and the right of public to undertake the construction activities on their land. Following guidelines are therefore laid down:

- (a) In places where local municipal laws require consultation with the Station Commander before a building plan is approved, the Station Commander may convey its views after seeking approval from next higher authority not below the rank of Brigadier or equivalent within four months of receipt of such requests or within the specified period, if any, required by law. Objection/views/NOC will be conveyed only to State Government agencies or to Municipal authorities, and under no circumstances shall be conveyed to builders / private parties.

.....2/-

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- (b) Where the local municipal laws do not so require, yet the Station Commander feels that any construction coming up within 100 meter (For multi storey building of more than four storeys the distance shall be 500 meters) radius of defence establishment can be a security hazard, it should refer the matter immediately to its next higher authority in the chain of its command. In case the next higher authority is also so convinced, then the Station Commander may convey its objection / views to the local municipality or State Government agencies. In case the municipal authority / State Government do not take cognizance of the said objection, then the matter may be taken up with higher authorities, if need be through AHQ / MoD.
  - (c) Objection / views / NOC shall not be given by any authority other than Station Commander to the local municipality or State Government agencies and shall not be given directly to private parties/ builders under any circumstances.
  - (d) NOC once issued will not be withdrawn without the approval of the Service Hqrs.
2. These instructions will not apply where constructions are regulated by the provisions of the existing acts / notification viz., Cantonments Act, 2006, Air Craft Act, MoCA, 1934, Gazette Notification SO 84(E) dated 14.01.2011 (as revised from time to time), Works of Defence Act, 1903, etc. In such cases provisions of the concerned Act / Notification will continue to prevail.

(Dr. A.K. Singh)  
Director (L&C)

Copy to:

DGDE; DRDO; Coast Guard HQ;

CGDA; DGQA; OFB [through D(Fy-II)]

No. 11026/2/2011/D(Lands)  
Government of India  
Ministry of Defence

New Delhi, dated 18 March, 2015

To

The Chief of Army Staff  
The Chief of Air Staff  
The Chief of Naval Staff

Subject: Guidelines for issue of ~~A~~No Objection Certificate (NOC) for building constructionsq

I am directed to refer to circular of even number dated 18.05.2011 vide which guidelines for issue of ~~A~~No Objection Certificate (NOC) for building constructionsq were issued. Following the issue of the guidelines representations and references have been received with regard to restrictions placed by these guidelines on building construction in the vicinity of Defence Establishments. It was therefore decided to undertake a comprehensive review of the guidelines so as to address issues that had arisen from the implementation of the guidelines.

2. The recommendations arising from the review undertaken have been duly considered by the Ministry and it has been decided to modify the aforementioned Circular dated 18.05.2011 by adding a proviso under para 1(b) to the effect that NOC from LMA / Defence Establishment would not be required in respect of a construction for which permission had been issued by the competent local municipal authority prior to 18.05.2011 (date of circular). However, this proviso shall not apply to any amendment to the said construction permission with regard to height, if such amendment has been allowed after 18.05.2011.

3. The other provisions of the circular dated 18.05.2011 will remain unchanged.

(Surya Prakash)  
Director (L&C)

Copy to:

- (i) DG, DGDE, New Delhi
- (ii) CC(R&D), DRDO, New Delhi
- (iii) Coast Guard HQ,
- (iv) Ordnance Factory Board (Through D(Fy-II))
- (v) CGDA
- (vi) DGQA.

No.F.11026/2/2011/D(Lands)

Government of India

Ministry of Defence

New Delhi, dated 17<sup>th</sup> November, 2015

To

The Chief of Army Staff

The Chief of Air Staff

The Chief of Naval Staff

**Subject: Guidelines for issue of 'No Objection Certificate (NOC) for building constructions'-regarding.**

I am directed to refer to circular of even number dated 18.05.2011 vide which guidelines for issue of ~~No~~ Objection Certificate (NOC) for building constructions were issued. Consequent to representations/references received with regard to restrictions placed by these guidelines on building construction in the vicinity of Defence Establishment where high rise buildings/structures already exist within 500 metres of the periphery, it has been decided to issue following amendments to guidelines by adding a second proviso under para 1(b) of Circular of even number dated 18.05.2011 as follows:

Whenever buildings/structures of four storeys or more already exist within 500 metres of the periphery of any Defence establishment and the construction proposed is in line with or behind i.e., in the shadow or shield of such building/structure, the State Government/Municipal Corporation may, after obtaining comments from the LMA and giving due consideration to the same, decide whether to approve such proposals or not. LMA shall give his comments within a period of 30 days from the date of receipt of a reference from the State government/Municipal Corporation. This order will be implemented prospectively. +

2. In respect of proposals for construction between the boundary of the Defence establishments and the existing structure as indicated above and within 500 metres of the Defence establishments, the guidelines contained in Circular dated 18.05.2011 with regard to NOC from the LMA shall continue to apply. Other provisions of the circular dated 18.05.2011 and 18.03.2015 will also remain unchanged.

(Surya Prakash)

Director(L&C)

Copy to:

1. DG, DGDE, New Delhi
2. CC(R&D), DRDO, New Delhi
3. Coast Guard HQ,
4. Ordnance Factory Board (through D(Fy-II))
5. CGDA
6. DGQA

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.618  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

RESCUE OPERATION AT SIACHEN

618. SHRI R. GOPALAKRISHNAN:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government has launched any rescue operation to locate / retrieve the bodies of soldiers who were buried in the avalanche in Siachen recently;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Central Government announced any special compensation to the families of those soldiers died on duty; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) & (b): On the night of 02/03 Feb, 2016, a massive ice wall facing Sonam Post in Northern Glacier (Siachen) suddenly collapsed and 10 Army personnel were trapped under it. All possible resources of the Army/Air Force were mobilized and directed towards the rescue operation launched to rescue them. On 08<sup>th</sup> Feb, 2016, mortal remains of five soldiers were recovered and Lance Naik Hanumanthappa Koppad was rescued alive. On 09<sup>th</sup> Feb, 2016, mortal remains of the remaining four soldiers were recovered. Lance Naik Koppad, however, expired on 11<sup>th</sup> Feb, 2016 despite medical efforts at Research and Referral Hospital, New Delhi.**

**(c) & (d): The details of benefits/compensation admissible to Next of Kin of the soldiers (fatal battle casualties) is annexed.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (c) & (d) OF LOK SABHA UNSTARRED  
QUESTION NO. 618 FOR ANSWER ON 26.2.2016**

**MONETARY COMPENSATION TO SOLDIERS' FAMILIES:**

**I. Ex Gratia Lump Sum Compensation from Central Government:**

- (vi) Death occurring due to accidents in the course of duties - Rs.10.00 lakh
- (vii) Death in the course of duties attributable to acts of violence by terrorists, etc. - Rs.10.00 lakh
- (viii) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc. - Rs.15.00 lakh
- (ix) Death occurring during enemy action in International war or war like engagements specifically notified - Rs.20.00 lakh
- (x) Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions - Rs.15.00 lakh.

**II. Details of other Monetary Benefits entitled to Next of Kin (NoK) of Battle Casualty:**

- (viii) **Liberalised Family Pension** as applicable to Battle Casualty that is equal to emoluments last drawn by the deceased individual.
- (ix) **Death-cum-Retirement Gratuity** that is based on length of service rendered and emoluments last drawn by the deceased individual.
- (x) Army Group Insurance Fund:-
  - a. Officers : Rs. 60.00 lakh
  - b. JCO/ORs : Rs. 30.00 lakh
- (xi) Army Group Insurance Maturity that is based on the contribution made by the deceased Army personnel.
- (xii) Army Wives Welfare Association Fund:-
  - a. Officers : Rs.10,000/-
  - b. JCOs/ORs : Rs.15,000/-
- (xiii) Army Officers Benevolent Fund:-
  - Officers : Rs.50,000/-
- (xiv) Army Central Welfare Fund: Rs.30,000/-

**III. Other Benefits:**

- (iv) Education Concession Card
- (v) Air Travel Concession Card
- (vi) Telephone Concession

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.620**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**PROMOTION OF MNS OFFICERS**

620. SHRI PINAKI MISRA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the rank of Lieutenant Colonel and equivalent in the Armed forces is a time scale promotion on completion of 13 years of service and attains the rank of full Colonel on completion of 26 years of service in time scale promotion scheme but in Military Nursing Service (MNS) the promotion to the rank of Lieutenant Colonel is still on selection basis with no provision for time scale promotion to the rank of full Colonel, if so, the details thereof and the reasons therefor;
- (b) whether this was a recommendation of the VI pay commission specifically for MNS, if not, the reasons for this disparity for the officers of the MNS; and
- (c) if so, the corrective action initiated in this regard and the outcome thereof?

**A N S W E R**

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

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**(a) The Military Nursing Service (MNS) is a distinct service by itself as per Article 3 of Indian Military Nursing Service Ordinance, 1943, having different service conditions including separate pay structure. A Military Nursing Service (MNS) officer, on completion of 16 years of reckonable commissioned service from the date of seniority in the rank of Lieutenant, gets promotion to the rank of Lieutenant Colonel (Time Scale). However, there is no provision for Colonel (Time Scale) in MNS Cadre.**

**(b) & (c): The VI CPC had recommended that the scheme of time bound promotions up to the rank of Lieutenant Colonel already available to Service Officers should be extended to MNS Officers as well. The aforesaid provision was already in vogue.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.622**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**OLD HELICOPTERS**

622. SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the defence forces are operating with the old assets particularly helicopters which are old and ageing;
- (b) if so, the total number of helicopters with defence forces and the year in which those were inducted;
- (c) whether the old and aging helicopters have taken valuable lives of many fliers in the recent past, if so, the details thereof; and
- (d) the steps taken by the Government to replace the old and ageing helicopter fleet with the new one?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): The information is being collected and will be laid on the Table of the House.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.631

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**HONEY TRAPPING OF DEFENCE PERSONNEL**

631. SHRI ASHWINI KUMAR:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether cases of honey-trap involving defence personnels have come to the notice of the Government recently;
- (b) if so, the details thereof;
- (c) whether the Government has issued any advisory to the defence personnels in this regard and if so, the details thereof; and
- (d) the other corrective steps taken by the Government in this regard?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (d): No case of honey-trap involving defence personnel has come to notice of the Government during the last one year. However one case of IAF personnel LAC KK Ranjith involving cyber espionage has come to the notice of the Government. The official has been dismissed from service and facing criminal charges.**

**Detailed guidelines and advisories are issued from time to time to sensitise defence personnel in this regard to prevent such incidents.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.635**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**TERRORIST ATTACK AT AIR FORCE STATION PATHANKOT**

635. SHRI GAJANAN KIRTIKAR:  
KUMARI SUSHMITA DEV:  
DR. SUNIL BALIRAM GAIKWAD:  
SHRI ASHOK SHANKARRAO CHAVAN:  
SHRI P. KARUNAKARAN:  
SHRI SUDHEER GUPTA:  
SHRI SULTAN AHMED:  
SHRI KODIKUNNIL SURESH:  
SHRI JYOTIRADITYA M. SCINDIA:  
SHRI BIDYUT BARAN MAHATO:  
KUNWAR HARIBANSH SINGH:  
DR. J. JAYAVARDHAN:  
DR. C. GOPALAKRISHNAN:  
SHRI S.R. VIJAYAKUMAR:  
SHRI P. NAGARJAN:  
SHRI B. SENGUTTUVAN:  
SHRI B.V. NAIK:  
SHRI C.S. PUTTA RAJU:  
SHRI SUNIL KUMAR SINGH:  
SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether a group of terrorists attacked the Air Force Station Pathankot recently;
- (b) if so, the details thereof including the number of defence personnel killed / injured in the said attack along with the compensation paid to the killed / injured personnel;
- (c) whether the Government has conducted any inquiry in this regard, if so, the details and the outcome thereof;
- (d) whether the Government has deployed the National Security Guards to deal with the said attack and kept the Army at bay, if so, the details thereof and the reasons therefor; and

(e) the corrective steps taken / proposed to be taken by the Government to prevent recurrence such incidents in the country?

A N S W E R

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) & (b):** A group of terrorist attacked the Air Force base, Pathankot, Punjab in the intervening night of 1.1.2016 and 2.1.2016. The terrorists were successfully prevented from damaging the strategic assets of Indian Air Force (IAF) and were neutralised by the Indian security forces. In the said terror attack, 7 defence personnel lost their lives and 25 defence personnel were injured. Compensation for loss of lives is paid as per extant Government orders / instructions.

**(c)** The Central Government has directed the National Investigation Agency (NIA) to take up the investigation of the cases relating to the terrorist attack on the Air Force base at Pathankot. The investigation is not yet complete.

**(d)** A joint operation by the Army, Air Force and National Security Guard (NSG) was conducted to neutralize the said terrorist attack.

**(e)** The Government has constituted a Committee under the chairmanship of a former Vice Chief of Army Staff to inter-alia suggest measures to strengthen security of various military establishments across the country.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.636**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**DEFENCE PREPAREDNESS**

636. SHRI K.R.P. PRABAKARAN:  
SHRI D.K. SURESH:  
DR. SANJAY JAISWAL:  
SHRI NALIN KUMAR KATEEL:  
SHRI B.N. CHANDRAPPA:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) the details of the import budget for defence during the last three years, country-wise;
- (b) whether the Government planned to reduce its import dependency and promote indigenous development of strategic defence system and if so, the details thereof;
- (c) whether the Government conduct periodic assessment of the dangers of nuclear terrorism in the country and if so, the details thereof; and
- (d) the policy framework that has been put into place to address the challenges imposed by the threat of nuclear terrorism and defence preparedness in the country?

**A N S W E R**

MINISTER OF DEFENCE  
ज़कक ea=h

(SHRI MANOHAR PARRIKAR)  
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**(a) to (d):** A statement is attached.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA UNSTARRED QUESTION NO. 636 FOR ANSWER ON 26.02.2016**

(a) The details of the import budget for defence during the last three years, country-wise are placed at **Annexure-A**.

(b) Capital procurement of defence equipment is carried out as per Defence Procurement Procedure (DPP-2013). It provides that preference will be given to indigenous design, development and manufacture of defence equipment. Therefore, whenever the required arms, ammunition and equipment can be made by Indian Industry within the timelines required by the Services, the procurement will be made from indigenous sources. The DPP-2013 mandates higher preference to the 'Buy(Indian)', 'Buy and Make (Indian)' and 'Make' categorization in Capital Procurement. The Defence Production Policy focuses on greater self-reliance in defence production. Government has also raised FDI limit in defence production from 26% to 49%.

The expenditure on capital acquisition in respect of orders placed on Indian vendors and foreign vendors during the period from 2011-2012 to 2014-2015 was ₹ 1,38,630.82 crore and ₹ 1,08,852.55 crore respectively. The expenditure in respect of orders placed on foreign vendors has decreased from ₹ 35,082.10 crore in 2013-14 to ₹ 24,992.36 crore in 2014-15.

(c) to (d): Information to these parts of the Question cannot be divulged in the interest of national security.

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**ANNEXURE 'A' REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 636 FOR ANSWER ON 26.2.2016**

**(i) Army**

(₹ in crores)

<b>Country</b>	<b>Financial year</b>		
	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15</b>
Russia	593.80	936.20	2,110.12
Israel	199.67	412.06	1,023.87
USA	61.77	0.95	0.00
Others	136.43	151.79	318.62
Total	991.67	1,501.00	3,452.61

**(ii) Navy**

(₹ in crores)

<b>Country</b>	<b>Financial year</b>		
	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15</b>
USA	130.29	5,576.78	1,369.65
Russia	3,351.72	4,249.11	4840.43
Israel	77.48	309.98	188.00
UK	703.72	302.92	38.11
France	97.86	1,465.45	240.00
Germany	387.51	160.67	36.85
Italy	565.01	191.30	24.90
Ukraine	637.14	189.08	3.55
Sri Lanka	0	87.55	100.49
Kyrgyzstan	3.85	0.73	0.00
Kazakhstan	10.62	22.65	0.00
Canada	2.15	1.76	42.00
Singapore	0.25	6.85	0.00

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Norway	0.17	0.18	0.00
UAE	0.11	0.11	0.00
Japan	0	0.07	0.01
Netherland	0	0.10	0.00
Sweden	0.92	12.12	0.00
Finland	0	0.14	0.00
South Korea	0	0.26	0.01
<b>Total</b>	<b>5,968.80</b>	<b>12,577.81</b>	<b>6,884.00</b>

(iii) **Air Force**

(₹ in crores)

Country	Financial year		
	2012-13	2013-14	2014-15
France	2,469.13	3,108.00	515.14
Israel	481.58	530.00	562.29
Russia	4002.16	6,445.00	7,434.24
UK	259.71	9.44	404.17
Ukraine	294.51	1,990.00	349.79
USA	11,135.51	7,863.00	4,355.66
Austria	19.35	39.26	2.43
Sweden	0.00	0.13	0.00
Finland	0.00	0.00	0.35
Germany	15.06	0.00	0.00
Singapore	0.00	0.00	0.00
Australia	0.00	0.11	0.11
Uzbekistan	0.00	0.00	0.00
South Africa	0.00	0.00	11.61

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Switzerland	498.03	942.60	999.40
Bulgaria	29.51	0.00	14.78
UAE	4.85	0.00	0.00
Spain	0.00	0.00	5.79
Others	11.55	0.00	0.00
<b>Total</b>	<b>19,220.95</b>	<b>20,927.54</b>	<b>14,655.75</b>

(iv) **Coast Guard**

(₹ in crores)

<b>Year</b>	<b>Amount</b>
2012-13	135.97
2013-14	88.48
2014-15	59.33

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
**LOK SABHA**

**UNSTARRED QUESTION NO.637**

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**OROP SCHEME**

637. SHRI DEVAJIBHAI G. FATEPARA:  
SHRI CHARANJEET SINGH RORI:  
ADV. JOICE GEORGE:  
SHRI SANJAY DHOTRE:  
SHRI MULLAPPALLY RAMACHANDRAN:  
SHRI BHARTRUHARI MAHTAB:  
SHRI DUSHYANT CHAUTALA:  
SHRI K.N. RAMACHANDRAN:  
SHRI ALOK SANJAR:  
SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the present status of implementation of the One Rank One Pension (OROP) scheme including the funds allocated for the purpose;
- (b) whether the Government has received representations from various Ex-Servicemen Associations and beneficiaries regarding anomalies and their dissatisfaction with the order of OROP scheme;
- (c) if so, whether the Government has appointed a Judicial Committee to look into the anomalies in implementation of the said scheme;
- (d) if so, the details thereof including the main recommendations of the Committee and if not, the time by which it is likely to submit its report; and
- (e) the other steps taken / proposed to be taken by the Government for effective implementation of the OROP scheme in a time-frame manner?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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- (a) Detailed instructions along with OROP tables on implementation of OROP have been issued on 3.2.2016. Considering the requirement for implementation of "One Rank One Pension", the expenditure ceiling for Defence Pensions in BE 2016-2017 has been increased from Rs.69,876 crores to Rs.82,332.66 crores.**

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**(b) Yes, Madam.**

**(c) & (d):** Yes, Madam. One member Judicial Committee has been appointed on 14.12.2015 to look into the anomalies arising out of implementation of OROP. The Judicial Committee will submit its report in six months.

**(e) The following instructions have been issued to Pension Disbursing Agencies(PDAs) for effective implementation of OROP:**

**(i). The arrears on account of revision of pension from 01.07.2014 be paid in four equal half yearly instalments. However, family pensioners including those in receipt of Special/Liberalized family pension and all Gallantry award winners shall be paid arrears in one instalment.**

**(ii). Any required information, if not available in record may be referred to Pension Sanctioning Authority(PSA) concerned who will provide the requisite information from the available records within 15 days to the PDAs.**

**(iii). In case of any doubt, PDA may immediately take up the matter with nodal officers of respective PSAs, the details of which shall be notified by Pr. CDA(P) Allahabad in their implementation instructions.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.651**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**INDIGENOUS DEFENCE PRODUCTION**

651. DR. ANBUMANI RAMADOSS:  
SHRI DHARMENDRA YADAV:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI BHAIRON PRASAD MISHRA:  
SHRIMATI RAKSHATAI KHADSE:  
SHRI RAM CHARITRA NISHAD:  
SHRI ADHALRAO PATIL SHIVAJI RAO:  
SHRI SHRIRANG APPA BARNE:  
SHRI ANANDRAO ADSUL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether India still imports 65 per cent of its defence hardware and software and is the biggest importer of arms in the world due to poor performance of DRDO and other defence production establishments;
- (b) if so, the reasons for poor performance of DRDO and other public sector defence production establishments;
- (c) whether the Government has amended defence procurement procedure for giving priority to new indigenous design development and manufacturing under 'Make in India' and
- (d) if so, the details thereof and the extent to which it is likely to strengthen indigenous defence production?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) & (b):** The expenditure on capital acquisition in respect of orders placed on Indian vendors and foreign vendors during the period from 2011-12 to 2014-15 was Rs.138630.82 crore (56.02%) and Rs.108852.55 crore (43.98%) respectively. The expenditure in respect of orders placed on foreign vendors has reduced from Rs.35082.10 crore in 2013-14 to Rs.24992.36 crore in 2014-15.

**(c) & (d):** The new Defence Procurement Procedure which will come into effect shortly is aimed, inter-alia, at promoting indigenisation and self-reliance in defence. Government is according high priority to indigenous design, development and manufacturing of defence products in the public and private sector.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.651

TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

INDIGENOUS DEFENCE PRODUCTION

651. DR. ANBUMANI RAMADOSS:  
SHRI DHARMENDRA YADAV:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI BHAIRON PRASAD MISHRA:  
SHRIMATI RAKSHATAI KHADSE:  
SHRI RAM CHARITRA NISHAD:  
SHRI ADHALRAO PATIL SHIVAJI RAO:  
SHRI SHRIRANG APPA BARNE:  
SHRI ANANDRAO ADSUL:

Will the Minister of DEFENCE ज़कक ea=h  
be pleased to state:

- (a) whether India still imports 65 per cent of its defence hardware and software and is the biggest importer of arms in the world due to poor performance of DRDO and other defence production establishments;
- (b) if so, the reasons for poor performance of DRDO and other public sector defence production establishments;
- (c) whether the Government has amended defence procurement procedure for giving priority to new indigenous design development and manufacturing under "Make in India" and
- (d) if so, the details thereof and the extent to which it is likely to strengthen indigenous defence production?

A N S W E R

MINISTER OF DEFENCE  
ज़कक ea=h

(SHRI MANOHAR PARRIKAR)  
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**(a) & (b):** The expenditure on capital acquisition in respect of orders placed on Indian vendors and foreign vendors during the period from 2011-12 to 2014-15 was Rs.138630.82 crore (56.02%) and Rs.108852.55 crore (43.98%) respectively. The expenditure in respect of orders placed on foreign vendors has reduced from Rs.35082.10 crore in 2013-14 to Rs.24992.36 crore in 2014-15.

**(c) & (d):** The new Defence Procurement Procedure which will come into effect shortly is aimed, inter-alia, at promoting indigenisation and self-reliance in defence. Government is according high priority to indigenous design, development and manufacturing of defence products in the public and private sector.

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.669**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**MOUNTAIN STRIKE CORPS**

669. SHRI A.T. NANA PATIL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the present status of the creation of Mountain Strike Corps (MSC) in the Indian Army;
- (b) whether the Government has reduced the budget for creation of MSC and if so, the reasons therefor; and
- (c) the time by which the MSC is likely to be made operational?

**A N S W E R**

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) to (c): Military capacity enhancement is a dynamic and continuous process based on threat perception. Appropriate measures including force accretion are accordingly taken from time to time to safeguard the sovereignty, territorial integrity & security of the country. However, disclosure of further details in this regard on the floor of the House will not be in the national interest.**

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.680**  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

**POLYCLINICS UNDER ECHS**

680. SHRI KALIKESH N. SINGH DEO:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government proposes to increase the number of polyclinics across the country in the current year to increase geographical coverage of the ECHS if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has been unable to acquire land for construction of approved polyclinic buildings, if so, the details thereof and the steps taken by the Government to enable acquisition of land;
- (c) whether the 17 mobile clinics approved under ECHS have become operational, if so, the details thereof; and
- (d) whether the Government plans to add more mobile clinics, if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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**(a) No, Madam. There is no proposal to increase the number of polyclinics till all the sanctioned 426 polyclinics are operationalised out of which presently, 420 are operationalised.**

**(b) Out of 426 locations, land has been acquired for construction of polyclinic buildings at 220 locations and land is yet to be acquired at 189**

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**locations. Land is not required at 17 locations being mobile clinics. For early allotment of land, Hon'ble Raksha Mantri has taken up the matter with Chief Ministers. Secretary, Department of Ex-Servicemen Welfare has written to Chief Secretaries and Formations Headquarters and Kendriya Sainik Board Secretariat have also been asked to assist in identifying the land for polyclinics.**

**(c) No, Madam. Out of 17 approved Mobile polyclinics, 14 have been operationalised. The details are at Annexure.**

**(d) No, Madam, as all the approved polyclinics, including Mobile Polyclinics, have not been operationalised.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA  
UNSTARRED QUESTION NO. 680 FOR ANSWER ON 26.2.2016**

**LIST OF TYPE 'E' (MOBILE) POLYCLINICS**

S. No.	Polyclinics	Type	Mil/Non Mil	Regional Centre	Service/ Comd.	State
1.	Bidar	E	Mil	Bangalore	AF	Karnataka
2.	Amla	E	Mil	Nagpur	AF	Madhya Pradesh
3.	Joshimath	E	Mil	Dehradun	CC	Uttarakhand
4.	Landsdowne	E	Mil	Dehradun	CC	Uttarakhand
5.	Dharchula	E	Mil	Dehradun	CC	Uttarakhand
6.	Ranikhet	E	Mil	Dehradun	CC	Uttarakhand
7.	Pachmarhi	E	Mil	Jabalpur	CC	Madhya Pradesh
8.	Binaguri	E	Mil	Kolkata	EC	West Bengal
9.	Kalimpong	E	Mil	Kolkata	EC	West Bengal
10.	Misamari	E	Mil	Guwahati	EC	Assam
11.	Khanabal	E	Mil	Jammu	NC	Jammu & Kashmir
12.	Poonch	E	Mil	Jammu	NC	Jammu & Kashmir
13.	Abohar	E	Mil	Hisar	SWC	Punjab
14.	Chamba	E	Mil	Jammu	WC	Himachal Pradesh

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